

Serial
No. of
Order

6
O.A. 117/96
(A)

6

Order with Signature

so advised may file a rejoinder. MA 378 of 1996 is disposed of.

Member (Admn.)

7.1.97

Shri Akhaya Mishra says that counter is ready and it will be filed by to-morrow. Shri H.M.Dhal may file rejoinder, if so advised. Call after two weeks for hearing.

Transcriber
MEMBER (ADMINISTRATIVE)

5.2.97

Shri H.M.Dhal is on accommodation.
Adjourned to 1st week of March, 1997.

Transcriber
MEMBER (ADMINISTRATIVE)

MEMBER (JUDICIAL)

20.3.97

At the request of learned Addl. Standing Counsel Shri Akhaya Mishra adjourned to 26.3.1997 for final hearing. No further adjournment will be given and the matter will be disposed of on the basis of materials available on record if the counsel for either sides remains absent. Case to 26.3.1997.

VICE-CHAIRMAN

LATER

20.3.97

Learned lawyer for the petitioner appears and submits that in the counter filed by Respondents in this case - copy of which has been served on the learned lawyer for the petitioner, in para-1, of the bottom of page-1, it has been stated that this Tribunal has no jurisdiction to decide disputes against the Respondents (Institute of Physics, Bhubaneswar) which

M.A - 257/96

for appropriate orders adj to 25.3.96. ~~for~~

Transcriber
22.3.96 Bench.

Adj to 24.96
for appropriate orders please

Transcriber
29.3.96 Bench

Or. No. 4 may be
heen.

For further order
re-instructions
adj to 9.4.96

Mr. Akhaya Mishra entered
appearance on
behalf of oppo.
parties. vide
memo dt. 29.3.96

1
8.4.96. Bench

Received copy
of order
of dt 17/4/96

Transcriber
22.4.96

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is an autonomous body and does not come within the jurisdiction of this Tribunal. Learned lawyer for the petitioner accepts this position and submits that he wants to withdraw this application for pursuing the matter in the appropriate court of law.

In view of this, his prayer is allowed and the petition is disposed of as withdrawn.

Shri D. S. Kothiyal Vice-Chairman

Central Board of Revenue, New Delhi

11/3/96

Mr. Arun Ray-Mishra
has not joined the
Court.

For further order
on hearing of
M.A. 828/96.

Adh
11/3/96

Bench.

M.A. 542/96 has
been filed for implementation
of Order dt. 14.2.96

Copy served
for orders.

Adh
6/1/97

Bench.

For orders on
M.A. 542/96.

Adh
20/1/97

Bench.

For orders on
M.A. 542/96.
Counter not
filed.

For orders.

Adh
4/2/97

Bench.

1. Counter filed.
copy of counter
has been served
For hearing on
Per Notice. Also
the counter has filed

Adh
10/3/97

Bench.